

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-344(PB)/2019

IN THE MATTER OF:

Indiabulls Consumer Finance Ltd.
v.
M/s. Manya Foods Pvt. Ltd.

.... Applicant/petitioner
.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 24.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner	Mr. Naveen Malhotra, PCS
For the Respondent(s):	Mr. Rahul Kumar, Adv.

ORDER

On behalf of arguing counsel Mr. Kumal Madan a request for adjournment has been made on the ground of some personal emergency owing which he has to visit his home town.

List on 11.06.2019.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)